

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-05-2024 AT 10:30 AM**

CP (IB) No. 391/7/HDB/2022

AND

**IA (IBC) 751, 757 & 239 /2024, IA (IBC) 1927/2023 in CP (IB) No. 391/7/HDB/2022
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Limited **...Financial Creditor**

AND

GVK Gautami Power Limited **...Corporate Debtor**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 751/2024

Learned Counsel Mr C Tulasi Krishna, for applicant present physically.

Learned Counsel Mr Abhishek Anand, for Resolution Professional present through Video Conference.

Before we could pronounce the orders in this application learned counsel for the resolution professional submits that the 7th COC meeting held on 06.05.2024 a resolution has been passed and pursuant to an understanding arrived at between the respondent herein and the applicant. Therefore, he would be withdrawing the present application. As the resolution copy is not placed before us, we direct the same be e-filed to day as orders required to be passed in IAs filed by the respondent, wherein he sought extension of time for lifting the waste oil.

For orders on 09.05.2024.

IA (IBC) 757/2024

Orders not pronounced. **For orders on 09.05.2024.**

IA (IBC) 1927/2023

Learned Counsel Mr C Tulasi Krishna, for applicant present physically.

Learned Counsel Mr Abhishek Anand, for Resolution Professional present through Video Conference.

Matter adjourned to 09.05.2024.

IA (IBC) 239 /2024

Learned Counsel Mr Abhishek Anand, for Resolution Professional/Applicant present through Video Conference.

None appeared for the respondent. For hearing, matter adjourned to 07.06.2024 as a last chance.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)